

sold through Canteen Stores Department to the troops and ex-Servicemen enjoys certain concessions in excise duty afforded by the various State Governments.

All civilian employees paid from Defence Services Estimates as well as those employed in the Ministries of Defence and finance (Defence) including those working in their attached offices are allowed, on production of identity card, to purchase Canteen items except liquor, imported goods and restricted items like ammunition.

(b) Various State Governments have afforded concessions in excise duty on liquor as a welfare measure to the troops and ex-servicemen. As such, facilities of drawing liquor cannot be extended to categories of consumers other than Defence Personnel and ex-servicemen (wherever such concessions are available to ex-servicemen),

Representation from Civilian Employees in Army Record Offices for increasing authorisation

4438. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have received any representations from civilian employees working in Army Record Offices for increasing their authorisation from the existing 20 per cent to 50 per cent as in the case of civilians employed in Training Centres/Regiments ;

(b) whether there is any proposal under consideration of Government for revision of 20 per cent to 50 per cent authorisation of civilian personnel serving in Signals Records ; and

(c) what action has been taken by Government to increase authorisation of civilian personnel in Signals Records after lapse of 30 years ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) Yes, Sir. However, it is not correct that the authorisation of civilians employed in Training Centres/Regiments is 50%.

(b) No, Sir.

(c) In the matter of composition of establishment, all Record Offices function on the same pattern and Signal Records is, therefore, not an exception.

Allegations against Lakshmi Commercial Bank Limited

4439. SHRI BHEEKHABHAI : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 173 on 3rd March, 1978 regarding Lakshmi Commercial Bank Ltd. and state :

(a) the number of allegations contained in the memorandum against the Lakshmi Commercial Bank Ltd ;

(b) the action taken by the Reserve Bank of India after investigation ;

(c) the number of allegations contained in that memorandum proved against the management of the Lakshmi Commercial Bank ;

(d) the action taken against the delinquent officers ;

(e) whether a statement showing the allegations proved or unproved against the Bank will be laid on the Table of the House ; and